

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "C" : DELHI
[THROUGH VIDEO CONFERENCING]

BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI MS. MADHUMITA ROY, JUDICIAL MEMBER

ITA.No.1924 & 1925/Del./2017
Assessment Year 2012-2013 & 2013-2014

M/s. Oracle Corporation Singapore Pte. Limited, C/o. PWC Pvt. Ltd., 11A Sucheta Bhawan, Vishnu Digambar Marg, New Delhi – 110 002. PAN AABCO3300P	vs.,	The DCIT, Circle 2(2)(2), International Taxation, New Delhi – 110 002
(Appellant)		(Respondent)

For Assessee :	-None-
For Revenue :	Ms. Anima Baranwal, Sr. D.R.

Date of Hearing :	29.06.2021
Date of Pronouncement :	29.06.2021

ORDER

PER G.S PANNU, V.P.

The above appeals by the Assessee for the A.Y. 2012-2013 and 2013-2014 are directed against the separate Assessment Orders of the DCIT, Circle-2(2)(2), New Delhi, Dated 31.01.2017.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated 21.06.2021 has requested through email for withdrawal of the appeals filed by it and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A Certificate to this effect under section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior D.R. has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, both the appeals of the assessee are dismissed.

Above decision was pronounced on conclusion of Virtual Hearing on 29.06.2021.

Sd/-
(MS. MADHUMITA ROY)
JUDICIAL MEMBER
Delhi, Dated 29th June, 2021
VBP/-

Sd/-
(G.S. PANNU)
VICE PRESIDENT

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'C' Bench, Delhi
6.	Guard File.

// By Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.